

से
स

रेलवे ने अपने माल दुलाई ग्राहकों के लिए विशिष्ट रूप से एक पोर्टल तैयार किया है। इससे माल दुलाई कराने वाले ग्राहक न केवल सीधे अधिकारियों से जुड़ सकेंगे, बल्कि वे इस पर अपनी शिकायतें भी दर्ज कर सकेंगे।



**राष्ट्रीय नाट्य विद्यालय
रंगमंडल**
(संस्कृति मंत्रालय, भारत सरकार के अंतर्गत एक
स्वायत्तशासी संस्था)



GUAGE OF NEW DELHI WHEREIN THE REGISTERED OFFICE OF OUR COMPANY IS LOCATED),
(OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL
AGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES.

Individual Bidders and Employee Discount of up to ₹ [a] per Equity Share to the Offer Price may be

our Company may, for reasons to be recorded in writing, extend the Bid / Offer Period for at least three additional
y revision in the Price Band, and the revised Bid / Offer Period, if applicable, shall be widely disseminated by
of the BRLMs and at the terminals of the Syndicate Members, and by Intimation to Self-Certified Syndicate Banks

ended ("SCRR"), read with Regulation 31 of the Securities and Exchange Board of India (Issue of Capital and
through the Book Building Process in terms of Regulation 6(1) of the SEBI ICDR Regulations, wherein not more
ers ("QIBs") ("QIB Portion"), provided that our Company and the Selling Shareholder in consultation with the
investor Portion", of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being
tors. Further, 5% of the QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a
proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being
n a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Offer shall be available for
Subject to receipt of necessary
to the Eligible Employees Bidding in the Employee Reservation Portion, subject to valid Bids being received from
only participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing
ts will be blocked by the SCSBs or under the UPI Mechanism, as the case may be, to the extent of respective Bid
ss. For details, see "Offer Procedure" on page 338 of the DRHP.

ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and
ublic offer of Equity Shares and has filed the DRHP with Securities and Exchange Board of India ("SEBI") on

he public for comments, if any, for period of at least 21 days, from the date of filing of the DRHP, by hosting it on the
www.nseindia.com and the websites of the BRLMs i.e., ICICI Securities Limited at www.icicisecurities.com; IDBI
.com. Our Company hereby invites the public to give comments on the DRHP filed with SEBI with respect to
y Secretary and Compliance Officer of our Company and the BRLMs at their respective addresses mentioned
ance Officer on or before 5.00 p.m. on the 21st day from the aforesaid date of filing the DRHP with SEBI.

dis in this Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the
tors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity
EBI", nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the

prospectus for the same has been filed with the RoC and must be made solely on the basis of such red herring
E and NSE.

76 of the DRHP. The liability of the members of our Company is limited. For details of the main objects of the
atters" beginning on page 142 of the DRHP.

REGISTRAR TO THE OFFER	
SBI Capital Markets Limited 202, Maker Tower "E", Cuffe Parade, Mumbai 400 005 Maharashtra, India Telephone: +91 22 2217 8300 E-mail: railtel ipo@sbicaps.com Website: www.sbicaps.com Contact Person: Sambit Rath / Karan Savardkar	Kfintech Technologies Private Limited (formerly known as Karvy Fintech Private Limited) Selenium Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi 500 032, Telangana, India Telephone: +91 40 6716 2222 E-mail: oinward.ris@kfintech.com Website: www.kfintech.com Contact Person: M Murall Krishna

he DRHP.

For RAILTEL CORPORATION OF INDIA LIMITED
On behalf of the Board of Directors
Sd/-
Company Secretary and Compliance Officer

ditions and other considerations to make an initial public offering of its Equity Shares and has filed the DRHP with
the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com and websites of the BRLMs at
the DRHP filed with SEBI for making any investment decision. The Equity Shares in the Offer have not been
DRHP. Specific attention of the investors is invited to "Risk Factors" beginning on page 25 of the DRHP.

ided (the "U.S. Securities Act") or any other applicable law of the United States and, unless so registered,
n not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws.
In compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where

CONCEPT

एचएफसीएल लिमिटेड
(पुर्ण की हिमाचल फ्यूचरिस्टिक कम्युनिकेशन्स लिमिटेड)
सीआईएन: 1.64200HP1987P1.C007466
पंजीकृत कार्यालय: 8, इलेक्ट्रॉनिक्स कॉम्प्लेक्स, चम्बाघाट,
सोलन-173 213 (हिमाचल प्रदेश)
वेबसाइट: www.hfcl.com, ई-मेल: secretarial@hfcl.com
दूरभाष: 91-1792-230644 फैक्स: 91-1792-231902

सूचना
सेबी (सूचीबद्धता दायित्व एवं प्रकटन अधिनियम, 2015 के धिनियम 47 के तहत पंक्ति
धिनियम 29 के अनुसार सूचना दी जाती है कि अन्य बातों के साथ-साथ वित्त वर्ष 2020-21
में, सूचना के अनुसार सूचना दी जाती है कि अन्य बातों के साथ-साथ वित्त वर्ष 2020-21
में, सूचना के अनुसार सूचना दी जाती है कि अन्य बातों के साथ-साथ वित्त वर्ष 2020-21

गुरुग्राम के कार्यालय में भी रखा गया।
किरी भी मौजूदा आवंटी (ओ) को प्रस्तावित लाइसेंस हस्तांतरण पर कोई आपत्ति है,
तो इस सार्वजनिक सूचना के प्रकाशन के 30 दिनों के भीतर वरिष्ठ टाउन प्लानर,
गुरुग्राम के कार्यालय में या अधोहस्ताक्षरी के कार्यालय में अपनी/अपनी आपत्ति दर्ज
करा सकते हैं। असफल होना यह माना जाएगा कि लाइसेंस प्राप्त भूमि के प्रस्तावित
हस्तांतरण पर कोई आपत्ति नहीं है और इसके अनुसार मौजूदा आवंटियों की डीमंड
सहमति को माना जाएगा, जैसा कि लाइसेंस हस्तांतरण के अंतिम अनुमोदन के लिए
आरईआरए अधिनियम की धारा 15 (1) (2) के तहत आवश्यक है।

स्थान: गुरुग्राम (अधिकृत हस्ताक्षरकर्ता)
दिनांक: 02.10.2020 मारियाणा इन्फ्रास्ट्रक्चर लिमिटेड

अनुसूची II "प्रपत्र ख" सार्वजनिक घोषणा [दिवाला और ऋण शोध अक्षमता (परिसमापन प्रक्रिया) धिनियमबली, 2016 का धिनियम 12] न्यूटेक इण्डिया लिमिटेड के हितधारकों के अवधानार्थ]	
क्र. शीर्षक	विवरण
1. कारपोरेट देनदार का नाम	मैसर्स लाइफस्टाइल फिटनेस प्राइवेट लिमिटेड
2. कारपोरेट देनदार के निगमन की तिथि	28.12.2011
3. प्राधिकरण जिसके अधीन कारपोरेट देनदार निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज रा.रा.क्षे. दिल्ली एवं हरियाणा
4. कारपोरेट देनदार की कारपोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	U92419DL2011PTC229377
5. कारपोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	62-एस एसएफएस एम.आई.जी. डीडीए प्लेट्स, मोतिया खान, पहाड़गंज, नई दिल्ली-110055
6. परिसमापन प्रक्रिया की अन्तिम तिथि	21.09.2020 (02.07.2019 से 447 दिन अर्थात् सीआईआरपी प्रारम्भ करने हेतु आदेश की प्रमाणित प्रति 14.06.2019 को प्राप्त हुई)
7. कारपोरेट देनदार के परिसमापन के आरंभ की तिथि	30.10.2020 (परिसमापन आदेश की प्रमाणित प्रति प्राप्त करने की तिथि 30.09.2020 है)
8. परिसमापक का नाम, पता, ई-मेल पता, दूरभाष नम्बर तथा पंजीकरण संख्या	कमल अग्रवाल 487/27 स्कूल रोड, निकट पीरागढ़ी मेट्रो स्टेशन, नई दिल्ली-110087 ई-मेल : advocate.kamal.aggl@gmail.com, www.kamlaagarwal.in मोबाइल : 9811138823 1BB1/1PA-001/IP-P00868/2017-18/11466
9. दावे प्रस्तुत करने की अन्तिम तिथि	30.10.2020

एतद्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कम्पनी विधि अधिकरण (नई दिल्ली पीठ III) ने दिनांक 21.09.2020 को मैसर्स लाइफस्टाइल फिटनेस प्राइवेट लिमिटेड की परिसमापन प्रक्रिया को प्रारम्भ करने का आदेश दिया है जिसकी प्रमाणित प्रति 30.09.2020 को प्राप्त हुई।

एतद्वारा मैसर्स लाइफस्टाइल फिटनेस प्राइवेट लिमिटेड के हितधारकों को मद सं. 8 के सम्मुख उल्लिखित परिसमापक के पते पर प्रमाण सहित अपने दावे का प्रमाण 30.10.2020 को या इससे पूर्व प्रस्तुत करने का आह्वान किया जाता है।

धित्वीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण दस्ती (व्यक्तिगत रूप से), डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं। दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दण्डनीय होगी।

तिथि : 02.10.2020 ह./-
स्थान : नई दिल्ली (कमल अग्रवाल)
परिसमापक,
IBBI/1PA-001/IP-P00868/2017-18/11466

दावों के प्रस्तुतीकरण हेतु प्रासंगिक प्रपत्र https://ibbi.gov.in/home/downloads, www.kamlaagarwal.in से डाउनलोड किये जा सकते हैं।

प्रपत्र प्री-प्रचालनात्मक लेनदार, प्रपत्र डी-वित्तीय लेनदार, प्रपत्र ई-कामगार/कर्मचारी, प्रपत्र एफ-कामगार/कर्मचारी के अधिकृत प्रतिनिधि, प्रपत्र जी-अन्य हितधारक।

नई दिल्ली

SCHEDULE II- FORM B
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S LIFESTYLE FITNESS PRIVATE LIMITED

1	Name of corporate debtor	M/s LIFESTYLE FITNESS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	28.12.2011
3	Authority under which the corporate debtor is incorporated/registered	REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA
4	Corporate Identity No/Limited Liability Identification No. of corporate debtor	U92419DL2011PTC229377
5	Address of the registered office and principal office (if any) of the corporate debtor	62-C SFS MIG DDA FLATS MOTIA KHAN, PAHARGANJ NEW DELHI-110055
6	Date of closure of insolvency resolution process	21.09.2020 (447 days from 02.07.2019 i.e., the date of receipt of certified copy of order dated 14.06.2019 for commencement of CIRP)
7	Liquidation commencement date of corporate debtor	21.09.2020 (Date of receipt of Certified copy of Liquidation Order is 30.09.2020)
8	Name, Address, e-mail address, telephone number and the registration number of the Liquidator.	KAMAL AGARWAL 487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail:- advocate.kamal.aggl@gmail.com www.kamalagarwal.in Mob:- 9811138823 IBBI/IPA-001/IP-P00868/2017-18/11466
9	Last date for submission of claims	30.10.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal (NEW DELHI BENCH III) has ordered the commencement of liquidation of M/s **LIFESTYLE FITNESS PRIVATE LIMITED** on **21.09.2020**, Certified copy of which is received on 30.09.2020.

The Stakeholders of **M/s LIFESTYLE FITNESS PRIVATE LIMITED**, are hereby called upon to submit a proof of their claims, on or before **30.10.2020**, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 02/10/2020

Place:- New Delhi




(KAMAL AGARWAL)
LIQUIDATOR

IBBI/IPA-001/IP-P00868/2017-18/11466

Relevant forms for submission of claims may be downloaded from <https://ibbi.gov.in/home/downloads>, www.kamalagarwal.in

Form C-Operational Creditors, Form D- Financial Creditors, Form E-Workman/ Employee, Form F- authorized representative of Workman/ Employee, Form G- other stakeholders.